Flaws in National Trial Games held iU Delhi

Papers laid

- 314. SHRI SURESH KALMADI: Will the Minister of SPORTS be pleased to tate:
- (a) what are the flaws noticed by Government after the recently concluded 10day National Trial Gaines held at the Asiad sites; and
- (b) what sttps are being taken to rectify them?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH); (a) and (b) According to the Special Organising Committee for IX Asian Games, 1982 some of the flaws noticed by it duiing the Trial Games and steps taken to rectify them are as follows:

- (i) It was felt that the white colour of the partition in the I.P. Stadium vas not suitable for playing Badminton. This defect is now being rectified by prbviding a suitable green shaded screen only for the duration of the Badminton game. It was also felt that the lighting arrrangemems in the I.P. Stadium were not suitable for lh? game of Bildirinton. This is being rectified by providing a dazzle-free ligh/Lig arrangement.
- (ii) In the shooting range, the clay pigeons provided were not upto the international standards; the Range will b_e provided with appropriate Clay Pigeons of international standards.
- (iii) There was no sprinkler system for the astroturf in the National Stadium and this is being rectified by suitable arrangements.
- (iv) The Trial Games did not have the facility of electronic timers and Photo Finish Cameras. These enuip-ments on loan from M/s Seiko of Japan will be available for the main Games.
- (ν) Certain procedural delays were noticed i,i the announcements of results and these are being rectified.

12 Noon

PAPERS LAID ON THE TABLE

MR DEPUTY CHAIRMAN: Papers to be laid on the Table. (Interruptions) Why hon. Members ar_e standing up? Please take your seats

Results of Market Loans Floted ia July and October 1982

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table Statement (in English and Hindi) on the results of the market loans floated in July and October, 1982.

[Placed in Library. See No. LT-5433/82.]

The Central Excise (10th and 11th Amendment) Rules, 1982.

SHRI PATTABHI RAMA RAO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section I'jB. of the Central Excises and Salt Act, 1944:

- (i) G.S.R. No. 684, dated the 14th August, 1982, publishing he Central Excise (10th Amendment) Rules. 1982.
- (ii) G.S.R. No. 563(E), dated the 10th September, 1982, publishing the Central Excise (Ilth Amendment) Rules, 1982.

[Placed in Library. See No. LT-5414/82 for (i) and (ii).]

NOTIFICATIONS OF THH MINISTRY OF FINANCE (DEPARMENT OF REVENUE)

SHRI PATTABHI RAMA RAO Sir, I also beg th lay on tht Table a copy of each (in English and Hindi) of the Ministry of Finance (Department of Revenue? Notification G.S.R. Nos. 584(E) and 549(E) dated the 31st August, 1982,' together with Explanatory memorandum thereon. [Placed in Library. See No. LT-54t5/82.]